

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1212
TO BE ANSWERED ON 01.08.2024**

INTER-STATE MIGRATION

1212. # SHRI SANJAY YADAV:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that majority of inter-State migration takes place from Bihar due to lack of jobs and employment;**
- (b) the total number of people who migrated from Bihar to other States during the last five years;**
- (c) whether it is also a fact that due to the ineffective implementation of labour laws, workers are forced to live in a bad condition; and**
- (d) if so, whether the Central Government is taking any effective steps for the welfare of such workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Ministry of Labour and Employment has launched eShram portal, on 26th August, 2021. The main objective of the eShram portal is to create a national database of unorganized workers, including migrant workers seeded with Aadhaar, and facilitate registration under existing Social Security and welfare Schemes to such workers including migrant workers. As on 26.07.2024, more than 29.83 crore, of which in the State of Bihar more than 2.9 crore, unorganised workers, including migrant workers have registered on this portal.

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The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been enacted to protect the interests of the migrant workers. The Act provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. Workers employed with such establishments are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. This Act has now been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline, protection from abuse and exploitation, and social security to all category of organized and unorganized workers including migrant workers. The code is yet to come into effect.
